

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2344
ANSWERED ON:23.08.2013
COMPENSATION PAID BY ONGC
Choudhary Shri Harish;Vasava Shri Mansukhbhai D.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Corporation Limited (ONGC) provides more compensation to farmers/people for acquisition of fertile land in comparison to waste land after discovery of oil and natural gas therein;
- (b) if so, the details thereof;
- (c) whether complaints regarding discrimination in compensation paid by the ONGC to people for acquiring waste and fertile land has come to the notice of the Government during the last three years and the current year;
- (d) if so, the details thereof, State/UT- wise including Gujarat; and
- (e) the corrective action taken by the ONGC/Government in the regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a) and (b): Oil and Natural Gas Corporation Limited(ONGC) pays compensation to affected farmers/people as approved by Revenue Authorities of the concerned District of the State/Union Territory as per provisions of Land Acquisition Act considering various factors including fertility of soil/land.
- (c): No such complaint has come to the notice of ONGC as annual compensation is fixed after tripartite negotiations between land owners, Revenue Authorities and ONGC.
- (d) and (e): Do not arise in view of reply to (c) above.